

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI

DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

RAJYA SABHA

STARRED QUESTION NO. *213

ANSWERED ON 16.12.2024

POLAVARAM PROJECT AND IMPACT ON ODISHA

*213 DR. SASMIT PATRA

Will the Minister of JAL SHAKTI be pleased to state:

- (a) the details of the Polavaram project being undertaken in the State of Andhra Pradesh and its adverse impact on Odisha;
- (b) the steps Government is taking to protect Odisha and its people; and
- (c) the number of people and land area that would be affected in Odisha due to Polavaram project?

ANSWER

THE MINISTER OF JAL SHAKTI

(SHRI C R PAATIL)

(a) to (c) : A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF STARRED QUESTION NO.
*213 TO BE ANSWERED ON 16.12.2024 IN RAJYA SABHA REGARDING
“POLAVARAM PROJECT AND IMPACT ON ODISHA”**

(a) Polavaram Irrigation Project (PIP) is a multi-purpose project contemplated across the river Godavari in Andhra Pradesh. The project was declared a National project by the Andhra Pradesh Re-organisation Act, 2014. Implementation of the project is being done by Government of Andhra Pradesh on behalf of Government of India. It envisages construction of a dam and canal system for accruing the envisaged benefits of development of new ayacut of a gross irrigation potential of 4,36,825-hectare, stabilization of present ayacut of Godavari and Krishna Delta, providing drinking water facilities to population of 28.50 lakh in Vishakhapatnam, Ankapalli and enroute villages, providing industrial water to Vizag plant & diversion of 80 TMC water to Krishna River basin and generation of 960 MW of hydro-power. The project is under construction and overall reported progress till November, 2024 is 53.46%. Due to the construction of project, some parts in Malkangiri district of Odisha may be affected, if protective embankments are not built.

(b) Polavaram irrigation project is being taken up as per the interstate agreement between the States of Andhra Pradesh, Madhya Pradesh (now Chhattisgarh) & Odisha dated 02.04.1980, also as per the provisions of Godavari Water Dispute Tribunal (GWDT) Award, 1980 and as per these, Odisha can exercise option either for protective embankments with adequate drainage arrangements to protect the lands and properties likely to be affected above RL+150 ft in their territories or for compensation (rehabilitation and resettlement of displaced people from the affected villages) for the areas and properties going to be affected on the same pattern as below +150 ft, at the cost of the project. Further, provision of construction of protective embankment with suitable drainage arrangements for total length of 30.20 km (12 km along Sileru River and 18.20 km along Sabari River) in Malkangiri District of Odisha has been kept in the project.

(c) There will be no submergence due to the Polavaram irrigation project, if the option of building protective embankments with adequate drainage arrangement to protect the lands and properties above EL +150 ft is exercised by Odisha. However, if this option is not exercised then, as per Socio-economic Survey, 2005, an extent of 648.05 Hectares of land in 8 revenue villages of Malkangiri District of Odisha State will be affected. Total number of Project affected Families in Odisha state was estimated as 1,002 involving 6,316 persons.
